

motion is concerned, I am sorry this is not possible.

Papers to be laid. Shri Bhola Paswan Shastri.

12.15 hrs.

**PAPERS LAID ON THE TABLE**

**NOTIFICATIONS UNDER DELHI URBAN ART COMMISSION ACT**

**THE MINISTER OF WORKS AND HOUSING (SHRI BHOLA PASWAN SHASTRI):** I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 26 of the Delhi Urban Art Commission Act, 1973:—

- (1) The Delhi Urban Art Commission (Terms and Conditions of Service) Rules, 1974, published in Notification No. G.S.R. 101(E) in Gazette of India dated the 27th April, 1974.
- (2) The Delhi Urban Art Commission (Conditions of Exemption) Rules, 1974, published in Notification No. G.S.R. 192(E) in Gazette of India dated the 27th April, 1974.
- (3) The Delhi Urban Art Commission (Budget and Finance) Rules, 1974, published in Notification No. G.S.R. 103 (E) in Gazette of India dated the 27th April, 1974. [Placed in Library. See No. LT-7909/74].

**NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT**

**THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI D. K. BOROOAH):** I beg to lay on the Table:—

- (1) A copy of Synthetic Rubber (Price Control) Second Amendment Order, 1974

727 LS—8.

(Hindi and English versions) published in Notification No. S.O. 464 in Gazette of India dated the 16th February, 1974, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-7010/74].

**NOTIFICATION UNDER DELIMITATION ACT, 1972.**

**THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITIRAJ SINGH CHAUDHARY):** I beg to lay on the Table a copy of Order No. 13 (Hindi and English versions) of the Delimitation Commission in respect of the delimitation of Parliamentary and Assembly constituencies in the Union Territory of Goa, Daman and Diu, published in Notification No. S.O 268 (E) in Gazette of India dated the 27th April, 1974, under sub-section (3) of section 10 of the Delimitation Act 1972. [Placed in Library. See No. LT-7011/74].

**STATEMENTS CORRECTING REPLIES TO USQ ETC. AND NOTIFICATION UNDER CENTRAL EXCISE RULES**

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH):** I beg to lay on the Table:—

- (a) Statements (i) Correcting the reply given on the 30th November 1973 to Unstarred Question No. 2981 by Shri Saroj Mukherjee regarding seizure of smuggled goods in each State in 1972-73 and (ii) giving reasons for delay in correcting the reply.